MANIPUR GAZETTE

E X T R A O R D I N A R Y
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GOVERNMENT OF MANIPUR
SECRETARIAT: FOREST, ENVIRONMENT & CC DEPARTMENT

ORDERS BY THE GOVERNOR: MANIPUR

Imphal the 15th April, 2026

No. MM-102/13/2025-FE-Dept (For & Envt): In pursuance of the Ministry of Environment of Environment, Forest & Climate Change Notification No. GSR1203(E), dated 26-09-2017, the Governor of Manipur is pleased to notify the reconstitution of Manipur State Wetlands Authority comprising the following members:

i.	Minister (Forest, Envt. and Climate Change)	- Chairperson
ii.	Chief Secretary, Government of Manipur	- Vice-Chairperson
iii.	Secretary In-charge (Forest, Envt. and Climate Change) Government of Manipur	- Member ex-officio
iv.	Secretary (Urban Development), Government of Manipur	- Member ex-officio
v.	Secretary (Rural Development), Government of Manipur	- Member ex-officio
vi.	Secretary (Fisheries), Government of Manipur	- Member ex-officio
vii.	Secretary (Water Resources), Government of Manipur	- Member ex-officio
viii.	Secretary (PHED), Government of Manipur	- Member ex-officio
ix.	Secretary (Tourism), Government of Manipur	- Member ex-officio
x.	Secretary (Revenue), Government of Manipur	- Member ex-officio
xi.	PCCF, Government of Manipur	- Member ex-officio
xii.	Chief Wildlife Warden, Manipur	- Member ex-officio
xiii.	Member Secretary, Manipur Pollution Control Board	- Member ex-officio
xiv.	Member Secretary, Manipur Biodiversity Board	- Member ex-officio
xv.	Director, Manipur Remote Sensing Application Centre (MARSAC)	- Member ex-officio
xvi.	Project Director, Loktak Development Authority	- Member ex-officio
xvii.	Addl. PCCF (Regional Office, MoEF&CC), Govt of India	- Member ex-officio

xviii.	Prof. Khundrakpam Pradipkumar Singh, MU (Landscaping Expert)	- Member
xix.	Dr. Ngangbam Romeji, NIT Manipur (Hydrology Expert)	- Member
xx.	Dr. Konthoujam Khelchandra Singh, MU (Wetland Ecology Expert)	- Member
xxi.	Dr. Mayanglambam Lilee Devi, MU (Socio-Economics Expert)	- Member
xxii.	Dr. Y. Rameshori Devi, Manipur University (Fishery Expert)	- Member
xxiii.	Dr. Ritesh Kumar, Director, Wetlands International South Asia	- Member
xxiv.	Director, Directorate of Environment and Climate Change Government of Manipur.	- Member Secretary

2. The Manipur State Wetlands Authority may co-opt other members, not exceeding three in numbers, if required.

3. The Manipur State Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

a. prepare a list of all wetlands of the State within three months from the date of publication of these rules;
b. prepare a list of wetland to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
c. recommend identified wetlands, based on the Brief Documents, for regulation under these rules;
d. prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these Rules and upload the same on a dedicated web portal to be developed by the State Government for the said purpose; the inventory to be updated every ten years;
e. develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;
f. recommend additions, if any, to the list of prohibited activities for specific wetlands;
g. define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;
h. review integrated management plan for each of the notified wetlands and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;
i. in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;
j. identify mechanisms for convergence of implementation of the management plan with the existing State level development plans and programmes;

k. ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government Administration on the status of such notified wetlands through a reporting mechanism;
l. coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;
m. function as nodal authority for all wetland specific authorities within the State Administration;
n. issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;
o. undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
p. Advise on any other matter suo-motu, or as referred by the State Government.

4. The Directorate of Environment and Climate Change, Manipur shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

5. The Authority shall, within ninety days of publication of these Notification, shall constitute,

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and
(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

6. The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

7. The Authority shall meet at least thrice in a year.

8. The term of non-official members of the Authority shall be for a period not exceeding three years.

By Orders & in the name of the Governor,

A. DAYANANDA SINGH,
Joint Secretary (For, Envt & CC),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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